

1	2	3
17	Jharkhand	17.00
18	Bihar	6.00
19	Kerala	7.00
20	West Bengal	7.00
Total (Other States)		228.00
21	Arunachal Pradesh	6.00
22	Assam	13.00
23	Manipur	9.00
24	Nagaland	10.00
25	Sikkim	9.00
26	Tripura	8.00
27	Mizoram	13.00
28	Meghalaya	7.00
Total (NE States)		75.00
Grand Total		303.00

Committee for Bhopal Gas leak disaster site

1522. SHRI N.K. SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government has set up an Oversight Committee to co-ordinate and monitor the clean up of the Bhopal gas leak disaster site;
- (b) if so, the terms of reference of the Committee;
- (c) whether it is a fact that even after 25 years of the disaster, toxic wastes continue to contaminate the soil and ground water in and around the site; and
- (d) if so, by when all such toxic water would be removed from the disaster site?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (d) The responsibility for remediation and waste disposal works pertaining to the Bhopal Gas Leak Disaster has been entrusted to Government of Madhya Pradesh. The Ministry of Environment and Forests has constituted an Oversight Committee to provide oversight and support to the Government of Madhya Pradesh in taking the necessary remedial actions. The National Environment Engineering Institute (NEERI), National Geophysical Research Institute (NGRI) and Indian Institute of Chemical Technology (IICT) have submitted reports on remediation in and around the premises of the former Union Carbide India Ltd Plant at Bhopal. A Peer Review Committee has been set up by the Department of Science and Technology to study the reports and review the comments of experts on the reports. Action is to be taken by the Govt. of Madhya Pradesh for remediation of the contaminated site and disposal of toxic waste.

Clearance to dam projects on Ganga

1523. SHRI N.K. SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government has raised the green flag on all dam projects on river Ganga;
- (b) if so, the details of dam projects which are pending before Government for clearance under the Forest (Conservation) Act, 1980;
- (c) whether the Forest Advisory Committee has asked the National Ganga River Basin Authority to set up a committee of experts to conduct the study of all the dam projects; and
- (d) if so, by when the committee is likely to submit its report to Government?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) The Hon'ble Supreme Court in its Order dated 20.02.2009 directed that the re-constituted Forest Advisory Committee shall review its earlier decision on the proposals submitted by the Government of Uttarakhand for diversion of 258.737 ha forest land for Kotlibhel hydro electric